

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1236/2015

CHAIN SUKH GOLE

Appellant(s)

VERSUS

REGISTRAR, HIGH COURT OF JUDICATURE AT ALLAHABAD AND ORS.

Respondent(s)

(with appln. for stay and office report)

WITH

Cr1.A. No. 1235/2015

(With appln.(s) for stay and Office Report)

Cr1.A. No. 1237/2015

(With appln.(s) for stay and Office Report)

Date : 01/10/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Appellant(s) Mr. Shashindra Tripathi, Adv.
 Mr. Debasis Misra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is stated by the learned Counsel appearing for the Appellant that the fines imposed against the Appellant have been duly deposited on 26th September, 2015. The reliance is placed on the Order passed by this Court on 3rd August, 2015.

Issue notice returnable in four weeks.

Exemption from surrendering granted by this Court on 14th September, 2015, shall continue till the next of hearing.

(USHA BHARDWAJ)
AR-CUM-PS

(SUMAN JAIN)
COURT MASTER